



File No. 10/03/2019-NCLT

राष्ट्रीय कम्पनी विधि अधिकरण/ NATIONAL COMPANY LAW TRIBUNAL

छठा तल, ब्लॉक-3,  
सी. जी. ओ. कम्प्लेक्स, लोधी रोड,  
6<sup>th</sup> Floor, Block-3,  
CGO Complex, Lodhi Road,  
नई दिल्ली / New Delhi- 110003  
दिनांक / Dated 4<sup>th</sup> January 2019

**ORDER**

There shall be Special Bench at New Delhi on 10.1.2019 & 11.1.2019 to attend the matters listed before Shri R. Varadharajan, Member (Judicial) and Ms. Deepa Krishan, Member (Technical). The Special Bench shall comprise of:

**Special Bench at NCLT, New Delhi**


1. Ms. Ina Malhotra, Member (Judicial)
2. Ms. Deepa Krishan, Member (Technical)

The Constitution of Bench as per section 419 (3) of the Companies Act, 2013.

Ms. Ina Malhotra, Member (Judicial) shall first take up the matters of the Division Bench and then attend the matters of Special Bench.

This is in partial modification of Order of even number dated 1.1.2019 for 10.1.2019 & 11.1.2019 only.

This issues with the approval of Hon'ble President, NCLT.

  
(Shiv Ram Bairwa)  
Registrar, NCLT  
Telephone: 24363451

Copy to:-

1. P.S. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. Hon'ble Members, National Company Law Tribunal.
3. Officers of National Company Law Tribunal, Principal Bench, New Delhi/Kolkata/Mumbai/Chennai/Ahmedabad/Allahabad/Bengaluru/Chandigarh/ Guwahati/Hyderabad.
4. PS to Joint Secretary, (Sh. Gyaneshwar Kumar Singh) Ministry of Corporate Affairs, New Delhi.
5. NCLT web site/ Notice Board.
6. The Institute of Chartered Accountants of India, ITO, New Delhi.
7. The Institute of Company Secretaries of India, ICSI, House 22, Institutional Area, Lodhi Road, New Delhi – 110003.
8. The Institute of Cost Accountants of India, CMA Bhawan, 3 Institutional Area, Lodhi Road, New Delhi-110003
9. Corporate Law Adviser, 158, Basant Enclave, Palam Road, New Delhi-110057.
10. Taxman Allied Services Ltd., 59/32, New Rohtak Road, Delhi.
11. The All India Reporter Pvt. Ltd., 31-D, 'B' Block, Delhi High Court, New Delhi.